

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 14145/2020

(Arising out of impugned final judgment and order dated 28-05-2018 in CRLA No. 991/2013 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MONU

Respondent(s)

(FOR ADMISSION and I.R. and IA No.71698/2020-CONDONATION OF DELAY IN FILING and IA No.71700/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.71699/2020-EXEMPTION FROM FILING O.T.)

Date : 14-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. Nagendra Singh, Adv.

Mr. Vishwa Pal Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Tag the matter along with Criminal Appeal No. 447 of 2020.

(NIDHI AHUJA)
AR-cum-PS

(VIDYA NEGI)
COURT MASTER (NSH)